

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:2629
ANSWERED ON:28.07.2014
IRREGULARITIES IN ALLOTMENT OF PETROL PUMPS
Kataria Shri Rattan Lal

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has noticed that some influential people have manipulated and taken over petrol pumps and gas agencies originally allotted to the persons belonging to Scheduled Castes (SCs), Scheduled Tribes (STs) and others;
- (b) if so, the details of such cases which have come to the notice of the Government during each of the last three years and the current year, State/ category-wise;
- (c) the punitive action taken by the Government against the persons found guilty;
- (d) whether the Government has framed any policy to put a check on such transactions and protect the interest of SCs/STs and other categories; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a)& (b) Oil Marketing Companies (OMCs) have reported that they have detected some cases of benami operation of Retail Outlets Dealership/LPG Distributorship related to SCs/STs during the last three years and the current year which have been terminated, details of which are as under :

STATE	RETAIL OUTLETS TERMINATED	LPG DISTRIBUTOR-SHIP TERMINATED				
	IOCL	HPCL	BPCL	IOCL	HPCL	BPCL
MADHYA	-	1	-	-	-	-
PRADESH						
MAHARA-SHTRA	-	-	-	-	1	-
DELHI	1	-	-	-	-	-
RAJASTHAN	-	-	1	1	-	-
ARUNACHAL	-	-	-	-	-	-
PRADESH	-	-	-	-	-	-
ANDHRA	-	-	1	-	-	-
PRADESH						

(c) Action has been taken as per the terms and conditions of Dealership Agreement according to which, any Retail Outlet Dealership/LPG Distributorship found operated by benami, the same is liable for termination.

(d) & (e) It has been mandated through Policy Guidelines that every year the Retail Outlet Dealers and LPG Distributors have to establish that the operation of their dealership/ distributorship is in sync with approved constitution. The onus to provide documents to establish operation of dealership/ distributorship is upon the dealer/distributor.

A web portal has been created where dealer/distributor will provide the relevant data, declaration and upload documents in support of the claim of constitution status. This system driven monitoring would facilitate early identification of such cases. Documents to be uploaded by the Dealers/Distributors as applicable include :

1. Copy of PAN Card.
2. Relevant pages of audited balance sheet.
3. Letter from Bank confirming names of account holder.
4. Copy of Showroom & Go-down Land details.
5. Copy of Retail Selling Licence, etc.
6. Copy of Explosive licence.
7. First & Last page of distributorship agreement.

